ORIGINAL IN HINDI

GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 1414 TO BE ANSWERED ON 08th DECEMBER, 2015

INSPECTION OF GODOWNS

1414. SHRI JASVANTSINH SUMANBHAI BHABHOR: SHRIMATI RAMA DEVI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

(a) whether Stocks/Godowns are inspected on regular basis by efficient and trained employees including senior officers of the Ministry/Food Corporation of India;

(b) if so, the details thereof;

(c) the number of such inspections conducted during the last three years along with the shortcomings noticed therein; and

(d) the action taken by the Government so far on the basis of the findings of the said inspection and the outcome thereof?

ANSWER

MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN)

(a) to (d): Yes Madam, periodic inspections and checks are conducted in the godowns of Food Corporation of India (FCI) at Districts, Regional, Zonal and Headquarter levels. Besides, Vigilance Division of FCI Headquarters has the mandate of inspection of various units. The officers of Ministry also conduct inspections of Central Pool foodgrains stocks. The details of inspection carried out during last three years by FCI are as under:

Year	No. of Squad Inspection
2012	6393
2013	6282
2014	6212
2015 (upto Oct.2015)	4902

The details of inspection carried out during last three years by Ministry are as under:

Year	Inspection by the Ministry
2012-13	1000
2013-14	767
2014-15	954

During the course of inspections, various irregularities of operational nature such as purchase of beyond specification stocks, abnormal transit/storage losses, down gradation/damage of stocks, misappropriation of stocks and administrative lapses were noticed.

As and when discrepancies are observed by the Squad, the same is brought to the notice of Competent Authority to ensure immediate necessary corrective measures to rectify the shortcomings pointed out by the Inspecting team. On the basis of irregularities notice, the disciplinary actions are taken against the delinquent officers/officials.

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